

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

O.A. No.60/1433/2018 Date of decision: 17.12.2019

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CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).

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Indra Pal Singh, aged 52 years, son of Sh. Jeevan Singh, resident of Type-IV, Quarter No.2, ATI Campus, Gill Road, Ludhiana-141003. Grade-B.

**... APPLICANT
VERSUS**

1. Union of India, Ministry of Skill Development and Entrepreneurship, B-2, Kaushal Bhawan, Near Karol Bagh Metro Station, Pusa Road, Karol Bagh, New Delhi-110012 through its Director General of Training.
2. National Skill Training Institute, Udyog Nagar, Kanpur-208022, through its Director.
3. Advanced Training Institute, Ludhiana-141003, Punjab through its Director.

... RESPONDENTS

PRESENT: Sh. Dishant D. Tuteja, counsel for the applicant.
Sh. Sanjay Goyal, counsel for the respondents.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. Present O.A. has been filed by the applicant seeking following relief(s):-

"8(a) To expunge the adverse remarks entered by the reviewing officer in the APAR for the year 2015-2016 as



the same are illegal, arbitrary, non-est or in the alternative, to treat the period of 2015-2016 as 'Non APAR period'.

(b) To expunge the adverse remarks entered by the reviewing officer in the APAR for the year 2013-2014."

2. Learned counsel for the respondents submitted that this O.A. can be disposed of in view of the averment made in the written statement that respondents themselves are considering claim of the applicant for review of APR and while reviewing the same, they will afford applicant an opportunity of hearing also before passing the final order.
3. Considering the above, I deem it appropriate to dispose of this O.A. by directing the respondents to expedite the matter and pass a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order. Ordered accordingly. Order so passed be duly communicated to the applicant. Disposal of the O.A. in the above terms shall not be construed as an expression of any opinion on the merits of the claim as it is for respondents to take a call. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

Date: 17.12.2019.

Place: Chandigarh.

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